

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 123/MP/2026 along with IA No. 39/2026

Subject : Petition under Section 79 (1)(c) of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter- State Transmission System) Regulations, 2022, seeking harmonisation of timeline for financial closure and Project Commissioning with the extended start date of connectivity.

Petitioner : AK Renewables Infra Private Limited (ARIPL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **24.6.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Anand Ganesan, Advocate, ARIPL
Ms. Harsha Rao, Advocate, ARIPL
Shri Robin Singh, Advocate, ARIPL
Shri Shubham Arya, Advocate, CTUIL
Ms. Pallavi Saigal, Advocate, CTUIL
Shri Rishabh Saxena, Advocate, CTUIL

Record of Proceedings

Due to a paucity of time, the matter could not be taken up for the hearing and was accordingly adjourned. The learned counsel for the Petitioner, however, requested that the Respondent CTUIL may, without prejudice, be directed to examine the financial closure documents of the Petitioner. Such a request was also not opposed by the learned counsel for the Respondent/CTUIL. Based on the above, the Commission directed the Respondent/CTUIL to examine, without prejudice to its rights & contentions, the relevant financial closure documents submitted by the Petitioner in terms of the GNA Regulations and file an affidavit thereof before the next date of hearing in the matter.

2. The Petition will be listed for hearing on **6.8.2026**.

By order of the Commission

SD/-

(T.D. Pant)

Joint Chief (Law)